

sold cheaper, is that the wages were not paid adequately, safety measures were not taken and welfare measures were not taken. These requirements which the public sector industry has to meet—and meets gladly—are not met by these leasees. But now we have introduced this clause. It says:

“a sub-lease to any person in any area on such terms and conditions as may be specified in the instrument granting the sub-lease..”

It is only to make sure that they will observe all the laws, the labour laws and other laws and that they will not skip by under-payments etc. In a way, the leasees who will be the public sector undertaking will be supervising and will be watching the working of these sub-leasees. Therefore, this is another precaution which has been taken! Once they observe all these laws, I have no reason to think that there could be large differentials in price. In any case, the whole matter would be fully controlled and it would not be as it is today. Today, there are cases where there is illegal mining and where no leases have been granted at all. As Shri Kalyan Roy said, it is a case of pure robbery and I hope the State Governments would take very stern action whenever such things come to light. As I said earlier, I am glad that this has been put an end to now. I hope the House would appreciate the fact that the process which had been begun with the nationalisation of the coal mines through the various Acts which I mentioned in the beginning, has now been completed. Order has been brought into a disorderly area which had survived the passage of these Acts in the beginning.

With these words, I commend the Bill to the House.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): The question is:

“That the Bill further to amend the Coal Mines (Nationalisation)

Act, 1973 as passed by the Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 5 were added to the Bill. ”

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT: Sir, I beg to move:

“That the Bill be passed.”

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976, as passed by Lok Sabha at its sitting held on the 19th May, 1976.”

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at thirteen minutes past six of the clock till eleven of the clock on Friday, the 21st May, 1976.